

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI D. V. SADANANDA GOWDA): (a) Yes, it has come to the notice of Department of Science and Technology.

(b) Yes.

(c) Central Salt and Marine Chemicals Research Institute (CSIR-CSMCRI) under the Ministry of Science and Technology has discussed with several other ministries like Chemicals and Fertilizer, Department of Animal Husbandry Dairying and Fisheries (DADF), Agriculture etc., agencies like IFFCO, companies, distilleries, NITI Aayog and PMO for taking this technology forward for its implementation in the distilleries of the country. Efforts have been made through discussions with State Government Departments and MSME for the implementation of this technology for the cooperative distilleries of our country. Efforts are also made to include this as one of the technologies to manage spent wash by the Central Pollution Control Board. Status note on the technology is available for public on the website of CSMCRI.

**Compensation and free medical treatment to
victims of Bhopal Gas Tragedy**

696. SHRI BINOY VISWAM: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the total number of victims of the Bhopal Gas Tragedy who have claimed compensation;

(b) the total number of victims who have been given compensation;

(c) whether it is a fact that till date there are some victims who have not been given compensation;

(d) if so, the reasons therefor; and

(e) whether it is a fact that victims of the Bhopal Gas Tragedy have been facing difficulties in receiving free medical treatment and reimbursement for the treatment?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI D. V. SADANANDA GOWDA): (a) A total of 10,29,519 claims were registered for compensation.

(b) The total number of victims who have been given compensation till December, 2019 is as under:—

| | |
|-----------------------|----------------|
| Original compensation | 5,73,956 cases |
| Pro-rata compensation | 5,63,078 cases |
| <i>Ex-gratia</i> | 49,855 cases |

(c) and (d) Office of the Welfare Commissioner, Bhopal Gas Victims, Bhopal passes the orders for release of payment as compensation to the survivors of Bhopal Gas Tragedy. Only those eligible victims, who did not appear before the designated Tribunals to receive compensation for one or the other reasons, did not get compensation. Victims in 437 cases under Original Compensation, 11,315 cases under Pro-rata Compensation and 11,468 cases under *Ex-gratia* did not turn up to receive the compensation. Office of the Welfare Commissioner has issued notices through post and also published the same in Newspapers and circulated in other media.

(e) The State Government of Madhya Pradesh has established 6 hospitals and 9 dispensaries (Day Care Centres) in the gas affected area for providing free treatment to the victims of Bhopal Gas Tragedy and their children on priority basis. The treatment of diseases like Cancer, Kidney and Liver transplant and other chronic diseases are not available in these hospitals. The patients suffering from these diseases are referred to the empanelled tertiary hospitals by the State Government. The expenditure incurred on treatment of these diseases is borne by the State Government.

**Restarting Talcher Fertilizers Limited
in Odisha**

697. DR. SASMIT PATRA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the causes for delay in restarting Talcher Fertilizers Limited in Odisha;
- (b) by when Talcher Fertilizers Limited would commence operation; and
- (c) the progress made so far, since its closure, in restarting the Talcher Fertilizers Limited?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI D. V. SADANANDA GOWDA): (a) to (c) Sir, there is no delay in restarting Talcher Fertilizers Limited (TFL), Odisha Government of India through various Cabinet Notes approved from time to time for revival of closed Talcher unit of Fertilizer Corporation of India Limited (FCIL) has